

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/TT/2016

Subject : Truing up of transmission tariff for 2013-14 and determination of transmission tariff for 2014-19 tariff block for Asset-1 : +/- 500 kV D/C Mundra-Mohindergarh HVDC bi-pole transmission line with associated sub-stations, bays, electrode lines and associated 400 kV lines and Asset-2 : 400 kV D/C Mundra Dehgam transmission line with associated system.

Date of Hearing : 14.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Adani Transmission (India) Limited (ATIL)

Respondents : Power Grid Corporation of India Limited and 39 others

Parties present : Shri Sanjay Sen, Senior Advocate, ATL
Shri Hemant Singh, Advocate, ATL
Shri Sahil Kaul, Advocate, ATL
Shri Harish Priyani, ATL
Shri Bhavesh Kundalia, ATL
Shri Rajeev Kumar Gupta,

Record of Proceedings

Learned senior counsel for the petitioner, Adani Transmission (India) Limited submitted that pursuant to the last Record of Hearing dated 25.10.2016, they have submitted rejoinder to the reply on behalf of Madhya Pradesh Power Management Company Limited vide affidavit dated 20.12.2016.

2. The Commission directed the petitioner to submit the following information on affidavit by 20.3.2017 with a copy to the respondents:-



- a) The detailed computation of savings in tariff as claimed by the petitioner by considering ECB loan for capitalizing the IDC and the associated FERV upto COD and considering the RTL Loan portfolio thereon with higher interest rate for WAROI to servicing Normative Loan with higher rate of interest, separately for each asset;
- b) The details of RBI guidelines related to the transfer of ECB loan to the new entity and the reason for not considering the change of loan portfolio in petition No. 184/TT/2013 may be provided;
- c) The auditor certificate for the total amount of FERV as on actual COD and as on 1.10.2013 (deemed COD) may be provided separately for each asset;
- d) The auditor certificate separately for each asset, supporting the cumulative depreciation statement as on 29.7.2013 and as on 1.10.2013 ;
- e) Loan wise repayment schedules for the re-allocated Rupee Term Loan portfolio;
- f) Any other un-discharged liabilities as on 29.7.2013, other than the un-discharged liability on FERV of ₹4853 lakh may be provided separately for each asset and
- g) The norms of availability for recovery of transmission charges and incentive are different for AC and HVDC transmission system. Therefore, the transmission charges are to be determined separately for HVDC and AC transmission system for Asset-I. Accordingly, file separate capital cost duly certified by the Auditor and loan details as on 1.10.2013 for Asset-I separately for AC and HVDC transmission system and revised tariff forms in respect of AC system and HVDC system of Asset-I.

3. The Commission further directed the respondents to file their reply by 7.4.2017 and the petitioner to file rejoinder, if any, by 17.4.2017. The Commission directed the parties to comply with the directions within the specified dates and observed that no extension of time shall be granted. The Commission also observed that if no information is received within the specified dates, the matter will be decided on the basis of the information already on record.



4. Subject to the above, Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

